# GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

#### LOK SABHA

## UNSTARRED QUESTION NO. 2006 TO BE ANSWERED ON 28.11.2016

#### **CAPITATION FEES IN INSTITUTIONS**

### **†2006. SHRI RAM TAHAL CHOUDHARY:** SHRI PRATAPRAO JADHAV:

#### Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of instances of capitation fee being charged by educational institutions despite a ban on it in the country;
- (b) if so, the total number of such incidents occurred during the last three years and the current financial year, State-wise; and
- (c) the action taken by the Government in this regard and the outcome of such actions thereon?

### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY)

(a) to (c): No Sir. As per the AICTE regulation, charging of capitation fee is banned. Currently there are no complaints about charging of capitation fee by any college. In case of such complaints found to be true after due enquiry, penal action would be taken by the AICTE.

Even the fee chargeable by the private engineering colleges is now regulated as per the report of the National Fee Committee which fixed the norms and guidelines for charging of tuition and development fees in case of professional courses.

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